

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9818/2013

SANJAY KUMAR JAIN

Petitioner(s)

VERSUS

STATE OF U.P & ORS
(with office report)

Respondent(s)

Date : 27/04/2016 This petition was called on for hearing today.

For Petitioner(s) Mr. Anil Kumar Sharma,Adv.
Dr. Vinod Kumar Tewari,Adv.

For Respondent(s)
Mr. A. Raghunath,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the respondent No.1 shall be taken by the learned counsel for the petitioner within a period of four weeks. Dasti in addition is permitted to be served through the Ld. Standing Counsel representing the State of U.P.

Ld. Counsel for the respondent Nos. 2 to 4 have failed to file the counter affidavit within the period stipulated under the rules.

List again on 19.7.2016.

(M V RAMESH)
Registrar